

The Cessation of Responsibility (After the Termination of Transit) Rules, 1990¹

In exercise of the powers conferred by clause (b) of sub-section (2) of Section 112 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following rules namely:—

1. Short title and commencement.—(1) These rules may be called the Cessation of Responsibility (after the Termination of Transit) Rules, 1990.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In these rules, unless the context otherwise requires:—

(1) “Act” means the Railways Act, 1989 (24 of 1989).

(2) “Schedule” means schedule to these rules.

(3) Words and expressions used herein and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.

3. Cessation of responsibility after termination of transit.—A railway administration shall not be responsible after the termination of transit for the loss, destruction, damage, deterioration or non-delivery of the goods specified in the schedule.

SCHEDULE

[See Rule 3]

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| 2 ¹ [1. Gases, compressed, liquefied or dissolved under pressure,] | 8. Heavy Water, |
| 2. Petroleum and other inflammable liquids, | 9. Drugs and Narcotics, |
| 3. Inflammable solids, | 10. Gold, |
| 4. Oxidizing substances, | 11. Silver, |
| 5. Acids and other corrosives, | 12. Pearls, |
| 6. Poisonous (Toxic) substances, | 13. Precious Stone, |
| 7. All Radioactive materials, | 14. Jewellery, |
| | 15. Currency notes and coins, |
| | 16. Government stamps. |

1. *Vide* GSR 763(E), dt. 7-9-1990 pub. in Gaz. of India, Extra., Pt. II, S. 3(i), dt. 7-9-1990.

2. *Subs.* by GSR 984(E), dt. 19-12-1990.